

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 525 of 2012

(Arising out of Order-in-Original/Appeal No. 360/2011 -CE dated
18.11.2011 passed by the Commissioner of Commissioner of Central
Excise (Appeals-I), Bangalore.)

**M/s. Panorama Solutions Pvt.
Ltd.**

No.324A,
Bommasandra Jigani Link Road,
Jigani Anekal Taluk,
Bangalore – 562 106.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise,
Bangalore I Commissionerate,**

P.B.No.5400, C.R. Building,
Queens Road, Bangalore – 560 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri Maneesh Akhouary, Authorised Representative for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20273 /2024

DATE OF HEARING: 18.04.2024

DATE OF DECISION: 18.04.2024

PER : DR. D.M. MISRA

None present for the appellant. Learned AR for the Revenue submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also

been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

iv